

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.104**  
**New Rest. A-76/2022 in**  
**IB-718/ND/2021**

**IN THE MATTER OF**  
**Pawan Kumar Gupta**  
**Vs.**  
**ATS Housing (P) Ltd**

**.... APPLICANT**

**...RESPONDENT**

**SECTION**  
**U/s**

**Order delivered on 20.10.2022**

**CORAM:**  
**SHRI L.N. GUPTA,**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Mr. Sarojanand Jha, Adv, Ms. Deepa Chansoliya, Adv.-  
Advocates for Applicants

For the respondent :

**ORDER**

**New Rest.A-76/2022 :**

Mr. Sarojanand Jha, Ld. Counsel appears on behalf of the Applicant.

This Application has been filed seeking to restore the Application filed by the Financial Creditor in CP (B)-718/ND/2021.

This Tribunal vide Order dated 27.5.2022 permitted the Applicant to withdraw the petition in view of the fact that the parties have entered into Settlement. It is seen from the said order dated 27.5.2022 that liberty to approach this Tribunal was neither sought by the Applicant nor granted by this Tribunal and the petition was dismissed as withdrawn.

Therefore, we are not inclined to entertain the present Application.

IA is dismissed.

  
**(L.N. GUPTA)**  
**MEMBER (TECHNICAL)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**